

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 205
IB-461/ND/2020

IN THE MATTER OF:

M/s. Rajiv Ved and Associates

...PETITIONER

Vs.

M/s. Sanjivani Commontrade Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 18.08.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor :

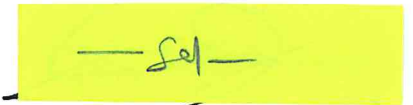
For the Respondent/Corporate Debtor :

ORDER

No one is present at the time of virtual hearing of the matter. Even on the last occasion on 12.07.2021, no one was present at the time of virtual hearing. The matter is now **dismissed** as the parties have failed to pursue the matter.



**(Hemant Kumar Sarangi)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Anjula)